

FORM B**PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF DEEP STAR ALLOYS AND STEELS PRIVATE LIMITED

S. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	DEEP STAR ALLOYS AND STEELS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	20/07/1995
3.	Authority under which corporate debtor is incorporated / registered	ROC – MUMBAI
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27100MH1995PTC090840
5.	Address of the registered office and principal office (if any) of corporate debtor	229 S T Road Opp. Sant Tukaram Mandir Carnac Bunder, Mumbai - 400009
6.	Date of closure of Insolvency Resolution Process	22.04.2026
7.	Liquidation commencement date of corporate debtor	22.04.2026 (Date of Receipt of Order by Liquidator – 23.04.2026)
8.	Name and registration number of the insolvency professional acting as liquidator	Vikram Bhatnagar IBBI Registration no. IBBI/IPA-003/IP-N000183/2018-2019/12197
9.	Address and e-mail of the liquidator, as registered with the Board	IBBI Registered Address: 1412, Real Tech Park, Sector 30A, Vashi, Opposite Vashi Station, Navi Mumbai - 400703 Regd. Email ID - vikrambhatnagar2002@yahoo.com
10.	Address and e-mail to be used for correspondence with the liquidator	Process Specific Address: 244, 2nd Floor, Satra Plaza, Palm Beach Road, Sector 19D, Vashi, Navi Mumbai – 400703 Process Email id – cirp.deepstar@gmail.com
11.	Last date for submission of claims	22-05-2026

Notice is hereby given that the National Company Law Tribunal Mumbai Bench – V has ordered the commencement of liquidation of the Deep Star Alloys and Steels Private Limited vide order no. I.A. No.85/MB/C-V/2025 IN C.P. NO. 1295(IB)/MB/2022 on April 22, 2026.

The stakeholders of Deep Star Alloys and Steels Private Limited are hereby called upon to submit their claims with proof on or before 22.05.2026 to the liquidator **at the address mentioned against item No.10.**

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Date: April 25, 2026
Place: Mumbai

Sd/-
Vikram Bhatnagar
Liquidator
In the matter of Deep Star Alloys and
Steels Private Limited

